

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No. 22 of 1997

Monday, this the 6th day of January, 1997

CORAM

HON'BLE MR. PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER  
HON'BLE MR. AM SIVADAS, JUDICIAL MEMBER

1. K.N. Vijayan,  
S/o P. Narayana Pillai,  
Peon, Reservation Office,  
Southern Railway, Ernakulam Junction,  
Residing at: Madappallil Karottu House,  
Ettumanoor Post,  
Kottayam District. .. Applicant

By Advocate Mr. TC Govindaswamy

Versus

1. The Divisional Personnel Officer,  
Southern Railway,  
Trivandrum Division, Trivandrum-14 .. Respondent

By Advocate Ms. Mary Nimala for Mr. Thomas Mathew  
Nellimoottil

The application having been heard on 6-1-1997, the  
Tribunal on the same day delivered the following:

O R D E R

P V VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

Applicant who is a Peon in the Southern Railway  
submits that he has made a representation A-1 in which  
he has raised some grievances relating to the payment of  
transfer grant and other payments due to him. He prays  
that the respondent may be directed to dispose of the  
representation.

2. Respondent is directed to consider A-1 representation  
and pass appropriate orders thereon within four months of  
today.

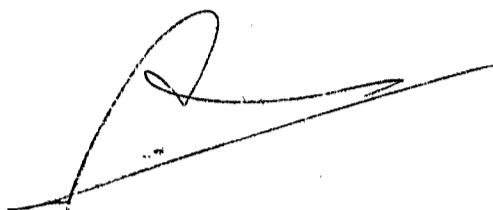
3. Standing counsel for respondent submits that she will

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forward a copy of this application and a copy of this order to respondent for compliance. We record the submission.

4. Application is disposed of as aforesaid. Parties will suffer their costs.

Dated the 6th of January, 1997



A.M. SIVADAS  
JUDICIAL MEMBER



P.V. VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

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